

**ENTITLEMENT OF VARIOUS FACILITIES TO Ex-MEMBERS OF PARLIAMENT
(RAJYA SABHA)**

**RAJYA SABHA SECRETARIAT
NEW DELHI**

APRIL 2018

1. Pensionary Benefits

A former Member of Provisional Parliament or either House of Parliament is entitled to a minimum pension of Rs.25,000/- per month and an additional pension of Rs.2,000/- per month for every year served as Member of Parliament for a period exceeding five years. The period of more than 9 months will be rounded off to a complete year for the purpose of receiving additional pension of Rs.2,000/- per month.

2. Family Pension to Spouse

Spouse or dependant of a deceased Member/Ex-MP, who is neither a sitting Member nor drawing pension under Section 8A of the MSA Act, 1954, is entitled *w.e.f.* 15.09.2006 for the remaining period of life of Spouse or for dependant so long as he continues to be a dependant, a Family Pension equivalent to 50% of the Pension otherwise admissible to such deceased Member/Ex-MP.

3. Free Rail Travel Facility

An ex-Member of Parliament is entitled to travel in any train in AC-II tier class along with a companion or in AC First Class if traveling alone, on the Authority of the ex-MP Identity Card issued to them by the Notice Office, Rajya Sabha Secretariat.

4. Free Steamer Facility

An Ex-Member from the Andaman and Nicobar Islands or Lakshadweep shall be entitled to travel by the highest class of accommodation in any steamer sailing between the Andaman and Nicobar Islands or the Lakshadweep and the main territory of India without payment of any charges on the basis of an authorization issued by Rajya Sabha Secretariat.

5. Medical Facilities

Central Government Health Scheme is applicable to ex-Members of Parliament residing in cities covered by CGH Scheme on payment of contribution at the same rate as they were paying as Member of Parliament. Ex-Members can obtain the Membership Certificate in this connection from the Table Office, Rajya Sabha Secretariat and may obtain this facility from Director General (CGHS), Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi direct.

6. Ex-MP Spouse Identity Card

An ex-Member can obtain Ex-MP Spouse Identity Card valid for PHA and PLB after filling in the prescribed form available in the Notice Office, Rajya Sabha Secretariat.

7. Accommodation

A Member of Parliament, upon retirement, is entitled to retain the official accommodation allotted to him/her for a period of one month from the date of his/her retirement. This allotment will, thereafter, be cancelled and the rent/damages for the period of overstay, if any, in that accommodation will be charged at the market rate, from the date of its cancellation.

The Member is required to intimate to the CPWD service centre located nearest to his/her place of residence about his/her intention to vacate the flat/bungalow, sufficiently in advance, to enable the staff of the CPWD to take possession of the premises and to verify the articles of furniture and electrical fittings, as per the inventory.

8. Telephone Facility

The telephone(s) provided to a Member of Parliament will be disconnected by MTNL from the very next day of retirement of the Member. However, he/she can retain the telephone(s), with or without broadband facility, directly from MTNL, as a private subscriber, by completing the necessary formalities.
